

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 173 of 2014 and IA No. 283 of 2014**

Dated: **16<sup>th</sup> February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Abhijeet MADC Nagpur Energy Pvt. Ltd. .... Appellant (s)**  
***Versus***  
**Maharashtra Airport Development Co. Ltd. & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Ms. Saumya Sai Kumar  
Mr. Sandeep Bajaj  
Ms. Madhurima Ghosh

Counsel for the Respondent(s) : Ms. Rimili Batra  
Ms. Pooja Nuwal for R-1

Mr. Buddy A. Ranganadhan  
Mr. Raghuvamsy for R-2

Mr. Nirav Shah  
Ms. Ramni Taneja for R-10

**ORDER**

Today, again there is request on behalf of the Appellant for adjournment on the ground that some new Sr. Counsel has been engaged and he is not ready for arguments today. On the earlier date, i.e. 21.12.2015, the hearing in the matter was adjourned on the request of the Appellant itself. It appears that the Appellant, inspite of this being an appeal pending since 2014, is not interested in the early disposal of the instant appeal. We have been informed that there is no interim order or any kind of stay order by this Appellate Tribunal, we direct the concerned Commission to proceed as per the provisions of law without considering that this appeal is pending in this Appellate Tribunal.

Post the matter for hearing on **5<sup>th</sup> April, 2016.**

**(T. Munikrishnaiah)**  
Technical Member

**(Justice Surendra Kumar)**  
Judicial Member

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